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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP No. 62/397-398/NCLT/AHM/2016 (New)
CP No. 17/397-398/CLB/MB/2014 (Old)

Coram:

Present: Hon'ble Mr. **BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2018**

Name of the Company: Mukund Subhash Karwa & Ors.
V/s.
Krishidhan Seeds Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	KUNAL P VAISHNAV	ADVOCATE	RESP No. 1 to 5	Kun. Vaishnav
2.	NANDISH CHUDGAR WITH KARMISH SHAH	ADVOCATE	PETITIONERS	Am

ORDER

Learned Advocate Mr. Nandish Chudgar present for Petitioners. Learned Advocate Mr. Kunal Vaishnav present for Respondents No. 1 to 5.

Letter received from Hon'ble Justice Mr. K K Lahoti Interim Administrator proposed the name of Shri Subhashchand Jain, Chartered Accountant in the place of earlier proposed name Shri Pradeep Dubashi.

Heard both sides.

This Tribunal hereby appoint Shri S C Kalani and Mr. Subhashchand Jain. Chartered Accountant as Independent Directors of Respondent no. 1 company.

Hon'ble Justice Mr. K K Lahoti Interim Administrator shall fix the remuneration of Independent directors.

There shall be meeting of Board of Directors of Respondent no. 1 company within one month from this date as per the order dated 12.09.2017 and further steps as per order dated 12.09.2017 shall follow.

List the matter on 23.03.2018 before Special Bench.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 6th day of February, 2018.